

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3451 of 2021

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Barka Marandi @ Barka ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Md. Asadul Haque, Advocate

For the Opposite Party : Mr. Rakesh Ranjan, A.P.P.

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2/05.04.2021 Heard the parties.

So far as defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Hiranpur P.S. Case No. 103 of 2019 corresponding to G. R. No. 221 of 2020.

It has been alleged that a dacoity was committed in the workshop of the crusher and cash, motor-cycle and mobile etc. were looted.

The petitioner seems to be implicated on confession of co-accused Chota Bholai Tudu @ Bholai Tudu. It has been submitted by the learned counsel for the petitioner that no TIP has been held and that there is no recovery of any looted article from the conscious possession of the petitioner. It appears that one of the co-accused namely, Chatur Tudu has been granted bail by this court in B. A. No. 8037 of 2020. The petitioner appears to be in custody since 07.03.2020.

Although, it appears that petitioner has got several criminal antecedents, but considering the aforesaid facts, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned J. M. 1<sup>st</sup> class, Pakur in connection with Hiranpur P.S. Case No. 103 of 2019 corresponding to G. R. No. 221 of 2020.

(Rongon Mukhopadhyay, J)